

Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 811(E) in Gazette of India dated the 22nd September, 1976, under sub-section (3) of section 41 of the Warehousing Corporation Act, 1962. [Placed in Library. See No. LT-11374/76.]

- (2) A copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.—
- (i) Annual Report of the Central Fisheries Corporation Limited, for the year 1972-73.
- (ii) Annual Report of the Central Fisheries Corporation Limited, for the year 1973-74.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the reports mentioned at (2) above. [Placed in Library. See No. LT-11375/76.]
- (4) (i) A copy of the Gujarat Devasthan Inams Abolition (First Amendment) Rules, 1976, published in Notification No. GHM-75/M-232-DAR-1071-Y in Gujarat Government Gazette dated the 13th November, 1975, under sub-section (2) of section 29 of the Gujarat Devasthan Inams Abolition Act, 1969 read with clause (c) (iu) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat together with an explanatory note.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying the

Hindi version of the above Notification. [Placed in Library. See No. LT-11376/76].

- (5) (i) A copy of the Gujarat Surviving Alienations Abolition (Compensation Bonds) Rules, (First Amendment) Rules, 1975, published in Notification No. GHM-75/233-M/GSA/1973/134706-Y in Gujarat Government Gazette dated the 13th November, 1975 under sub-section (2) of section 28 of the Gujarat Surviving Alienations Abolition Act, 1963 read with clause (c) (iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat together with an explanatory note.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi versions of the above Notification. [Placed in Library. See No. LT-11377/76].
- (6) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, for the year 1975-76 along with the Audited Accounts and the Audit Report thereon, under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962. [Placed in Library. See No. LT-11378/76].
- SEAMEN'S PROVIDENT FUND (AMDT) SCHEME, 1976
- THE MINISTER OF TRANSPORT AND SHIPPING (DR. G. S. DHILLON): Sir, on behalf of Shri H. M. Trivedi, I beg to lay on the Table a copy of the Seamen's Provident Fund (Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1233 in Gazette of India dated the 21st

August, 1976 under section 24 of the Seamen's Provident Fund Act, 1956. [Placed in Library. See No. LT-11378/76].

NOTIFICATIONS UNDER COMPANIES ACT, 1956, NOTIFICATION RE. M/s. MATHA VARA NIDHI LTD., TAMIL NADU, DRAFT ORDERS UNDER COMPANIES ACT, 1956 AND NOTIFICATIONS AND COMPANIES (ACCEPTANCE OF DEPOSITS) 2ND AMENDT. RULES, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): *#1. I beg to relay on the Table a copy of Draft Notification No. 20/4/76-IGC (Hindi and English versions) to be issued under sub-section (1) of section 620 of the Companies Act, 1956 making certain amendment to Notification No. S.R.O. 355 dated the 17th January, 1957, under sub-section (2) of section 620 of the said Act. [Placed in Library. See No. LT-10984/76].

2 I beg to lay on the Table—

- (a) A copy of Draft Notification No. 15/14/74-IGC (Hindi and English versions) regarding non-application of section 295 (1) of the Companies Act, 1956 to Government Companies, to be issued under sub-section (1) of section 620 of the Companies Act, 1956, under sub-section (2) of section 620 of the said Act. [Placed in Library. See No. LT-11379/76].
- (b) A copy of Notification No. G.S.R. 1300 (Hindi and English versions) published in Gazette of India dated the 11th September, 1976 declaring M/s. Matha Vara Nidhi Limited a company having its registered office in the State of Tamil Nadu as a 'Nidhi' under sub-section (3) of section 620A of

the Companies Act, 1956. [Placed in Library. See No. LT-11380/76].

- (c) A copy each of the following Draft Orders (Hindi and English versions) under sub-section (6) of section 81 of the Companies Act, 1956:—
 - (i) Draft Order No. 33/19/76-CL. III directing M/s. Westinghouse Saxby Farmer Limited to convert part of its loan into equity capital, to be issued under sub-section (4) of section 81 of the Companies Act, 1956.
 - (ii) Draft Order No. 33/39/76-CL. III directing M/s. Mining and Allied Machinery Corporation Limited to convert part of its loan into equity capital, to be issued under sub-section (4) of section 81 of the Companies Act, 1956. [Placed in Library. See No. LT-11381/76].
- (d) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 396 of the Companies Act, 1956:—
 - (i) The Balmer Lawrie and Company Limited and Industrial Containers Limited Amalgamation Order, 1976, published in Notification S.O. 542(E) in Gazette of India dated the 12th August, 1976 together with Corrigenda thereto published in Notification No. S.O. 591(E) (English version) and S.O. 592(E) (Hindi version) in Gazette of India dated the 6th September, 1976.

**The Notification was previously laid on the table on 10-8-76.